

5

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH.

O.A. NO. 714/89

New Delhi this the 7th day of March, 1994.

Shri Justice V.S. Malimath, Chairman.

Shri S.R. Adige, Member(A).

Shri H.S. Panwar,  
S/o Late Shri Kishan Singh Panwar,  
R/o C-58, Krishi Vihar,  
New Delhi. ...Petitioner.

None for the petitioner.

Versus

1. The Union of India, through  
the Secretary,  
Ministry of Information and Broadcasting,  
Shastri Bhawan,  
New Delhi.
2. The Indian Council of Agricultural Research,  
through the Secretary,  
Indian Council of Agriculture Research,  
Krishi Bhawan,  
New Delhi.

By Advocate Shri M.L. Verma.

ORDER(ORAL)

Shri Justice V.S. Malimath.

None appeared for the petitioner. Shri M.L. Verma, Counsel, appeared for the respondents. As this is a very old matter, we thought it proper to look into the record, hear the learned counsel for the respondents and dispose of the case on merits.

2. The petitioner who belongs to the I.C.A.R. the came on deputation in/ Ministry of Information and Broadcasting. He was repatriated to his parent department in the year 1989. In this application, he prays for his being continued in the Ministry of Information and Broadcasting and permanently absorbed in that service. When the petitioner came on deputation, the order appointing him made it clear that he has no claim for absorption in

6

the service of the Ministry of Information and Broadcasting. A deputationist has no legal right for absorption in the service to which he has been sent on deputation. The petitioner does not rely upon any statutory provision or order which gives him such a right. Hence, the petitioner has not made out a case for grant of a direction to the respondents to absorb him in the service of Ministry of Information and Broadcasting. This application, therefore, fails and is dismissed. No costs.



(S.R. ADIGE)  
MEMBER(A)

(V.S. MALIMATH)  
CHAIRMAN

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